CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA/310/00470/2020

Dated Thursday the 5th day of November Two Thousand Twenty

CORAM: HON'BLE SHRI. S. N. TERDAL, Member (J) HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

V.Baskaran, S/o. Vinayagam,
Deputy Superintendent of Jail, Under suspension,
Central Prison, Puducherry.Applicant

By Advocate M/s. P. Chandrasekar

Vs

1. The Union of India, rep by the Chief Secretary to Government, Chief Secretariat, Puducherry 605014.

2. The Inspector General of Prisons, Jail Department, Government of Puducherry, Puducherry 605014.

3. The Chief Superintendent of Jails,
Central Prison,
Puducherry 605014.Respondents

OA 470/2020

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA are as follows:

- "i. To direct the Inspector General of Prisons, the 2nd respondent herein to revoke the suspension order passed by him in his proceedings 4804/JD/SJ/2018-19 dated 09.03.2019 and direct him to reinstate the applicant in service,
- ii. Direct the respondents to pay his subsistence allowance due till now,
- iii. Award Cost and thus render justice."
- 2. Heard Mr. P. Chandrasekar, Counsel for the applicant. Perused the OA and all the documents.
- 3. At the time of hearing, Counsel for the applicant submits that the applicant has made several representations but, however, the respondents have not disposed of any of his representations. He submits that this OA may be disposed of with a time bound direction to the respondents to dispose of his representation.
- 4. In view of the above submission, this OA is disposed of with liberty to the applicant to submit a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. Thereafter, the respondents are directed to dispose of the said representation of the applicant within a period of two months from the date of receipt of the representation. The respondents are also directed to pay subsistence allowance to the applicant taking into account his eligibility as per law.
- 5. OA is disposed of at the admission stage. No costs.

(T.Jacob) Member(A) (S.N.Terdal) Member(J)

05.11.2020

SKSI